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ITEM NO.202

COURT NO.14

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).30642/2008

(From the judgement and order dated 21/10/2008 in CTR No.
1306/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S.MAJHOLA DIST.& CHEM.WORKS,PILIBHIT

Petitioner(s)

VERSUS

COMMISSIONER, TRADE TAX COMM.TAX, U.P. Respondent(s)
(With appln(s) for PERMISSION TO FILE LENGTHY LIST OF DATES and
prayer for interim relief and office report))
(FOR FINAL DISPOSAL)

WITH SLP(C) NO. 30658 of 2008
(With Appln. For permission to place addl. Documents on record
and prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

SLP(C) NO. 30664 of 2008
(With Appln. For permission to place addl. Documents on record
and prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

SLP(C) NO. 30683 of 2008
(With Appln. For permission to place addl. Documents on record
and prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

Date: 04/03/2011 These Petitions were called on for hearing
today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. V. Laxmikumaran, Adv.
Ms. Purnima, Adv.
Mr.Prakash Kumar Singh,Adv.

2

For Respondent(s) Mr. Sunil Gupta, Sr. Adv.
Mr. Manoj Kr. Dwivedi, Adv.
Ms. Vandana Mishra, Adv.
Mr. Gunnam Venkateswara Rao,Adv.

UPON hearing counsel the Court made the following
O R D E R

SLP(C) NO. 30658 of 2008

Counsel appearing for the respondent states that he has already filed proper affidavit, in terms of the order passed by this Court, which is on record at page 272. thereto, if any, could be filed within four weeks. The matter be listed on a non-miscellaneous day in the month of May, 2011. Response

SLP(C) NOs. 30642 ,30664 and 30683 of 2008

Counsel appearing for the respondent states that he is complying with the order passed by this Court, requiring the respondent to file a proper affidavit in SLP(C) No. 30658 OF 2008. The same may also be treated as an affidavit in these cases as well. Ordered accordingly.

The matters be listed on a non-miscellaneous day in the month of May, 2011.

(NEELAM GULATI)
SR.P.A.

(RENU DIWAN)
COURT MASTER